

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1269
ANSWERED ON:29.07.2003
TALKS WITH NSCN (K) NSCN (IM)
GADDE RAMAMOCHAN

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the peace talks with the NSCN(K) and the NSCN(IM) were in progress;
- (b) if so, the details in this regard;
- (c) whether the State Government of Arunachal Pradesh has launched operation Hurricane in the State;
- (d) if so, its impact on the peace talks;
- (e) whether the Union Government have taken this issue with the State Government of Arunachal Pradesh;
- (f) if so, the outcome thereof; and
- (g) the other steps taken by Union Government to bring peace in the State?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND)

(a) & (b): While Government of India have entered into a cease-fire agreement with NSCN(IM) and NSCN(K) peace talks are in progress with NSCN(IM) only.

(c) to (f): Government of Arunachal Pradesh had sought additional Central Para-military forces to launch counter insurgency operations. The deployment of Central Para-military forces depends upon the security scenario prevailing in different parts of the country and availability of these forces. The issue has been discussed between the representatives of Government of India and the Government of Arunachal Pradesh. Law & order being a State Subject, it has been left to the State Government to decide the timing of counter insurgency operations.

(g): Tirap and Changlang districts and 20 kms. belt of Arunachal Pradesh bordering Assam have been declared as `disturbed areas` under the Armed Forces (Special Powers) Act, 1958 as amended in 1972. Other steps taken by the Government to tackle insurgency in the State inter-alia includes deployment of Para-military forces and Army, coordinated action by Security Forces for counter insurgency operations, reimbursement of Security Related Expenditure to the State Governments and modernization/upgradation of State Police Forces.